[श्री ग्रटल बिहारी वाजपेयी.]

मंत्री महोदया एक कदम आगे जा कर कहने के लिये तैयार है कि यदि आवश्यकता होगी तो भारत अणु अस्त्र बनायेगा ? मरकार की ओर से दावा किया जाता है कि हम अगर चाहें तो अणु-अस्त्र बना सकते हैं। मेरा निवेदन है कि जब तक सरकार अणु अस्त्र बना कर के दिखायेगी नहीं, मरकार के इस दावे पर भरोसा करना कठिन है कि सचमुच में सरकार अणु अस्त्र बना सकती है। 18 साल में यह सरकार वहुत से काम नहीं कर सकी मगर 18 साल में यह अणु बम बना लेगी, इस पर मेरा विश्वास करने का जो नहीं चाहता। इसलिये क्या सरकार एक अणु बम बना कर के यह दिखायेगी कि सचमुच में वह बना सकती है ?

प्रधान मन्त्री (श्रीमती इन्दिरा गांघी) : हमारे सामने सवाल क्या है ? खाली यह दिखाने का है कि हम अणु बम बना सकते हैं या नहीं या यह है कि हम देश की रक्षा करेंगे या नहीं ? बहुत सफाई से अभी मंत्री जी ने अंग्रेजी में यह कहा :

"I would assure the House that the defence of our territorial integrity will be the paramount consideration guiding our policy in this field."

PAPERS LAID ON THE TABLE

Annual Report and Accounts (1964-65) of the National Projects Construction Corporation Ltd., New Delhi and Related Papers

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

(i) Eighth Annual Report and Accounts of the National Projects Construction Corporation Limited, New Delhi, for the year 1964-65, together with the Auditors' Report on the Accounts. (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-6312/66 for (i) and (ii).]

ANNUAL ADMINISTRATIVE REPORT (1962/ 63) OF THE KERALA STATE ELECTRICITY BOARD

SHRI L. N. MISHRA: Sir, on behalf of Dr. K. L. Rao, I also beg to lay on the Table, under sub-section (1A) of section 75 of the Electricity (Supply) Act, 1948, a copy of the Annual Administration Report of the Kerala State Electricity Board for the year 1962-63. [Placed in Library. See No. LT-6105/66.]

THE KERALA MONEY LENDERS RULES, 1964

SHRI L. N. MISHRA: Sir, I also beg to lay on the Table, under sub-section (3) of section 21 of the Kerala Money Lenders Act, 1958, a copy of Notification No. 38051/A4/63/ID, dated the 31st March, 1964, publishing the Kerala Money Lenders Rules, 1964, issued by the Government of Kerala. [Placed in Library. See No. LT-6313/66.]

NOTIFICATIONS PUBLISHING ORDERS IN RESPECT OF DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES (I) IN THE STATE OF RAJASTHAN

THE MINISTER OF LAW (SHRI G. S. PATHAK): Sir, I beg to lay on the Table, a copy each of the following Notifications of the Delimitation Commission:—

- (i) Notification S.O. No. 1264, dated the 20th April, 1966, publishing Order No. 4 in respect of the delimitation of parliamentary and assembly constituencies in the State of Assam. [Placed in Library. See No. LT-6277/66.]
- (ii) Notification S.O. No. 1268, dated the 25th April, 1966, publishing Order No. 14 in respect of the delimitation of parliamentary and assembly constituencies in the State of Rajasthan. [Placed in Library. See No. LT-6278/66.]